

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Meeting No. 07/17 for the licensing year 2016-17 dt. 17.08.2016 held on 19.08.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
2	Sh. S.K. Pandey	Asstt. Director	MSME(Food)
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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1	242 Case No.:7/17/85-ALC3/2015	Party Name:BEACON ELECTRONICS	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00155/AM16/	RLA File :05/23/040/00399/AM16/	Lic.No/Date:0510397091 29.12.2015	Deferred
The Committee noted that a reply/information is awaited from the firm called for vide Diety's letter dt. 31.03.2016 and reminded vide this office e-mail dt. 14.07.2016 which are awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 15.09.2016.				

2	243 Case No.:1/1/85-ALC3/2016	Party Name:OSTERN PRIVATE LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00210/AM16/	RLA File :02/24/040/00174/AM16/	Lic.No/Date:0210206420 07.01.2016	Deferred
The Committee noted the comments of MSME(Chem) furnished vide their O.M. No. 23(10)/2014-Chem/719 dt. 01.07.2016 and observed that the quantity of import item appearing at Sl. No. 5 has been mentioned in KG in the application whereas MSME(Chem) has mentioned it in Nos. The committee decided to seek clarification from MSME(Chem) in this regard. The case is deferred for 15.09.2016.				

3	244 Case No.:6/5/85-ALC3/2015	Party Name:S N J BREWERIES PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00050/AM16/	RLA File :04/24/040/00036/AM16/	Lic.No/Date:0410160492 11.05.2015	Deferred
The Committee noted that certain information are awaited from the firm called for vide MFPI's letter dt. 18.07.2016 reminded vide this office e-mail dt. 08.08.2016, reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 15.09.2016				

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Udyog Bhawan, New Delhi

4	245 Case No.:9/23/85-ALC3/2014	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00195/AM15/	RLA File :08/24/040/00396/AM15/	Lic.No/Date:0810134481 03.02.2015	Deferred
	The Committee noted that certain information has been called for from the firm vide this office e-mail dt. 14.07.2016 which are awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 15.09.2016.			

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246	Party Name:GLOBAL GOURMET PVT. LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
HQ File :01/85/50/102/AM12	RLA File :34/24/40/105/AM12	Lic.No/Date:3410031393 29.08.2011	Approved

The Committee noted the comments of MSME(Food) furnished vide their U.O. No. 17(4)(1)/2016Food/738 dt. 22.07.2016. On the basis of MSME(Food)'s comments, the Committee decided to fix the ad-hoc input output norms as under:-

S.No.	Export Item	Qty in Kg	Import Item	Qty in Kg
1	80 Mini Vegetable samosas (30x80pcs)	2160.00	Spring Roll Pastry 7.5"(19mm) x 50Sheets x 20Pkts.	9350.00 (including wastage)
2	75 Piece Indian Platter (Veg Samosa/Onion Bhaji/Veg Pakora (25pcs x 18g each)	44787.60		
3	Mixed Samosa Selection (Tandoori Paneer Samosa/Channa Dal Samosa/ Punjabi Samosa (20g x 24pcs each)	864.00		
4	Indian Party Pack (Peas Samosa/ Onion Bhaji/ Veg Pakora (20pcs x 20g each)	3900.00		
5	Vegetable Samosas (40g X 18pcs)	2304.00		
6	50 cocktail Samosas (20g x 50pcs)	3000.00		
7	25 Vegetable Samosas (50g x 25pcs)	4500.00		
8	Catering Spring Rolls (40g x 25pcs)	4200.00		
9	Cocktail Spring Rolls (10g x 25pcs)	750.00		
10	Potato & Peas Cocktail Samosas (9g x 50pcs)	5400.00	Spring Roll Pastry 6"(150mm) x 50Sheets x 40 pkts.	4400.00 (including wastage)
11	90 Mini Vegetable Spring Rolls (20g x 90pcs)	3600.00		
12	50 Cocktail Spring Rolls (20g x 50Pcs)	1290.00		

RA may take consequential action as per policy/procedure.

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New Delhi

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247	Party Name:GLOBAL GOURMET PVT. LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
HQ File :01/85/50/185/AM12	RLA File :34/24/40/212/AM12	Lic.No/Date:3410032792 02.01.2012	Approved

The Committee noted that MSME(Food) has furnished comments in an another similar case of this firm appearing at Sl. No. 5 above of this agenda, taking cue from that comments, the Committee decided to fix the ad-hoc input output norms as under:-

6	S.No.	Export Item	Qty in Kg	Import Item	Qty in Kg
	1	Potato & Peas Cocktail Samosas (9g x 50pcs) (Net content of Spring Roll Pastry 6"(150mm)= 950.40Kgs).	2138.400	Spring Roll Pastry 6"(150mm) x 50Sheets x 120pkts.	19200.00 (including 1% wastage)
	2	90 Mini Vegetable Spring Rolls (20g x 90pcs) (Net content of Spring Roll Pastry 6"(150mm)= 17107.20Kgs)	42768.00		
	3	50 Cocktail Spring Rolls (20g x 50Pcs) (Net content of Spring Roll Pastry 6"(150mm)= 950.40Kgs)	2376.00		

RA may take consequential action as per policy/procedure.

248	Party Name:SRI VARSHA FOOD PRODUCTS INDIA LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
Case No.:2/7/85-ALC3/2016			
7	HQ File :01/85/050/00058/AM17/	RLA File :09/24/040/00054/AM16/	Lic.No/Date:0910061989 07.05.2015
			Deferred

The Committee noted that RA has been requested to forward hard copy of application vide this office e-mail dt. 03.08.2016 which is awaited. The Committee decided to remind RA. The case is deferred for 15.09.2016.

249	Party Name:WRITEFINE PRODUCTS PVT. LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
8	HQ File :01/85/50/061/AM15/	RLA File :03/95/40/031/AM15	Lic.No/Date:0310779195 23.04.2014
			Deferred

The Committee noted certain information called for from the firm vide this office e-mail dt. 10.11.2015 followed by e-mail reminder dt. 09.03.2016 is awaited. The Committee decided to remind the firm. The case is deferred for 15.09.2016.

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Ministry of Commerce
New Delhi

9	250 Case No.:30/17/85-ALC3/2014	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00150/AM15/	RLA File :03/95/040/00556/AM15/	Lic.No/Date:0310789920 01.10.2014	Deferred
	The Committee decided to examine the case with previous case.			

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10	251 Case No.:17/14/85-ALC3/2015	Party Name:OMSAI FOODS	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00142/AM16/	RLA File :31/83/040/00087/AM16/	Lic.No/Date:3110065692 01.10.2015	Rejected
	The Committee decided to reject the case as the firm did not furnished the information despite second and final reminder issued. RA may take consequential action as per policy/procedure.			

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11	252 Case No.:2/20/85-ALC3/2015	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00196/AM16/	RLA File :31/83/040/00132/AM16/	Lic.No/Date:3110065810 28.12.2015	Deferred
	The Committee noted that certain information called for from the firm vide this office e-mail dt. 18.07.2016 are awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 15.09.2016			

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12	253	Party Name:GADRE MARINE EXPORT PVT. LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/50/139/AM13	RLA File :03/94/40/434/AM13	Lic.No/Date:0310709877 21.09.2012	Deferred
	The Committee noted that MSME(Food) had earlier given their comments in this case. Hence, the Committee decided to seek comments from MSME(Food) this time also. The case is deferred for 15.09.2016			

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13	254 Case No.:1/17/85-ALC3/2015	Party Name:BAFNA ENTERPRISES	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00149/AM16/	RLA File :10/24/040/00054/AM15/	Lic.No/Date:1010059376 21.01.2016	Deferred
	The Committee noted that MFPI has called for certain information from the firm vide their letter No.4(6)/2015-DGFT dt. 16.08.2016 and reply is awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 15.09.2016.			

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14	255 Case No.:16/17/85-ALC3/2015	Party Name:JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00164/AM16/	RLA File :02/24/040/00136/AM16/	Lic.No/Date:0210206311 04.12.2015	Deferred
The Committee noted that the comments are awaited from O/o Jute Commissioner, Kolkata. The Committee decided to remind O/o Jute Commissioner to expedite the comments. The case is deferred for 15.09.2016.				

15	256 Case No.:15/13/85-ALC3/2015	Party Name:P.C.KANNAN & CO	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00111/AM16/	RLA File :56/24/040/00014/AM16/	Lic.No/Date:5610004634 26.06.2015	Defferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016.				

16	257 Case No.:12/14/85-ALC3/2015	Party Name:VITALITY AQUACULTURE PVT. LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00137/AM16/	RLA File :35/24/040/00044/AM16/	Lic.No/Date:3510044828 26.11.2015	Deferred
The Committee noted that the comments are awaited from CIFT. The Committee decided to remind CIFT to expedite the comments. The case is deferred for 15.09.2016.				

17	258 Case No.:1/4/85-ALC3/2016	Party Name:RUBY CERAMICS PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00004/AM17/	RLA File :31/83/040/00134/AM16/	Lic.No/Date:3110065948 12.02.2016	Deferred
The Committee noted the comments of MSME(Chem) furnished vide their O.M. No. TL-12-21/2/2016-GC & F-DCMSME/744 dt. 21.06.2016 and decided to seek comments from SCOMET angle from Scomet Cell. The case is deferred for 15.09.2016.				

18	259	Party Name:TIRUPATI MICROTECH PVT. LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status: Deferred
	HQ File :01/85/162/050/AM16	Request for acceptance of NOC issued by M/s. Indian Rare Earth Ltd in respect of AAs.		
	The Committee decided to examine the issue on file in consultation with Export Cell (SCOMET)/DAE and re-submit to NC in the next meeting.			

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	260	Party Name:NUTRIVITA FOODS PVT. LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status: Deferred
19	HQ File :01/85/171/061/AM17 RLA File :31/83/40/007/AM17	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP , 2015-20 for export of Plumpy Sup		
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016.				

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	261	Party Name:LA SHIVE EXIM PVT. LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status: Deferred
20	HQ File :01/85/162/081/AM16 RLA File :03/95/40/571/AM16	Fixation of ad-hoc input output norms in terms of para 4.06 of HBP , 2015-20 for export of Coriander Seed.		
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016.				

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	262	Party Name:MEROZ EXIM PVT. LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status: Deferred
21	HQ File :01/85/171/073/AM16 RLA File :05/24/40/284/AM16		Fixation of ad-hoc input output norms in terms of para 4.06 of HBP , 2015-20 for export of Betel Nut Oil against import of Betel Nut.	
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016.				

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	263	Party Name:SIDDARTH KAPOOR	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
	Case No.:12/5/85-ALC3/2015			
22	HQ File :01/85/050/00056/AM16/	RLA File :02/24/040/00027/AM16/	Lic.No/Date:0210205889 16.06.2015	Deferred
	The Committee noted that a clarification/information is awaited from MSME(Hosiery) called for vide this O.M. dt. 15.03.2016 followed by O.M. reminder dt. 10.08.2016, reply awaited. The Committee decided to remind MSME(Hosiery) to expedite the reply. The case is deferred for 15.09.2016.			

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	264	Party Name:FOCUS LIGHTING & FIXTURES PVT.LTD.	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
	Case No.:7/4/85-ALC3/2016			
23	HQ File :01/85/050/00010/AM17/	RLA File :03/94/040/00921/AM16/	Lic.No/Date:0310802785 23.02.2016	Deferred
	The Committee noted that the comments are awaited from Diety. The Committee decided to remind Diety to expedite the comments. The case is deferred for 15.09.2016.			

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Commissioner of Foreign Trade, New Delhi

24	265 Case No.:13/14/85-ALC3/2015	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00138/AM16/	RLA File :03/94/040/00454/AM16/	Lic.No/Date:0310799025 23.09.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 15.09.2016.				

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25	266 Case No.:5/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00170/AM16/	RLA File :03/94/040/00615/AM16/	Lic.No/Date:0310800218 10.11.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016.				

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26	267 Case No.:17/5/85-ALC3/2015	Party Name:MAGHIRAM AND SONS	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00061/AM16/	RLA File :30/24/040/00010/AM16/	Lic.No/Date:3010103501 21.05.2015	Deferred
The Committee noted that the comments are awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 15.09.2016.				

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27	268 Case No.:10/9/85-ALC3/2014	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00076/AM15/	RLA File :03/94/040/00062/AM15/	Lic.No/Date:0310781426 13.05.2014	Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product.
		2	Spray Malt Extract	1.015Kg/Kg content in the export product
		3	Hazel Nut Flavor	1.02Kg/Kg content in the export product
		4	Vanillina Flavor	1.015g/Kg content in the export product
		5	Cocoa based chocolate Cream	1.02Kg/Kg content in the export product.
		6	Cocoa based Chocolate Granules	1.02Kg/Kg content in the export product
		7	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure

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नई दिल्ली, भारत

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269 Case No.:9/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00090/AM16/	RLA File :03/94/040/00292/AM16/	Lic.No/Date:0310797476 21.07.2015	Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty(including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa based Chocolate Cream	1.02Kg/Kg content in the export product.
		2	Cocoa Powder	1.015Kg/Kg content in the export product
		3	Vanillina Flavor	1.015Kg/Kg content in the export product
		4	Spray Malt Extract	1.015Kg/Kg content in the export product
		5	Hazel Nut Flavorm	1.02Kg/Kg content in the export product.
		6	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

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270 Case No.:9/20/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00203/AM16/	RLA File :03/94/040/00899/AM16/	Lic.No/Date:0310802196 03.02.2016	Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty(including wastage)
Kinder Joy Chocolate	1.00Kg	1	Milk Chocolate	1.02Kg/Kg content in the export product.
		2	Cocoa Powder	1.015Kg/Kg content in the export product
		3	Vanillina Flavor	1.015Kg/Kg content in the export product
		4	Spray Malt Extract	1.015Kg/Kg content in the export product
		5	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		6	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

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5. The fifth part of the document discusses the role of the management in ensuring the accuracy of the financial statements. It emphasizes the responsibility of the management to provide accurate and reliable information to the shareholders and other stakeholders.

7. The seventh part of the document discusses the role of the regulatory bodies in overseeing the financial system. It describes the various regulatory agencies and their responsibilities in ensuring the integrity of the financial system.

9. The ninth part of the document discusses the role of the public in the financial system. It describes the various ways in which the public can participate in the financial system and the importance of public oversight.

10. The tenth part of the document discusses the future of the financial system. It outlines the various challenges facing the financial system and the steps that need to be taken to address these challenges.

12. The twelfth part of the document discusses the role of the government in the financial system. It describes the various ways in which the government can regulate the financial system and the importance of government oversight.

14. The fourteenth part of the document discusses the role of the private sector in the financial system. It describes the various ways in which the private sector can contribute to the development of the financial system.

271 Case No.:15/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:																									
HQ File :01/85/050/00180/AM16/	RLA File :03/94/040/00729/AM16/	Lic.No/Date:0310801022 15.12.2015	Approved																									
The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty</th> <th>Sl.No.</th> <th>Import Item</th> <th>Qty (including wastage)</th> </tr> </thead> <tbody> <tr> <td rowspan="6">Kinder Joy Chocolate</td> <td rowspan="6">1.00Kg</td> <td>1</td> <td>Milk Chocolate</td> <td>1.02Kg/Kg content in the export product.</td> </tr> <tr> <td>2</td> <td>Cocoa Powder</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>3</td> <td>Vanillina Flavor</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>4</td> <td>Spray Malt Extract</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>5</td> <td>Hazel Nut Flavor</td> <td>1.02Kg/Kg content in the export product.</td> </tr> <tr> <td>6</td> <td>Mix Toy Kinder Joy</td> <td>Net to net</td> </tr> </tbody> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)	Kinder Joy Chocolate	1.00Kg	1	Milk Chocolate	1.02Kg/Kg content in the export product.	2	Cocoa Powder	1.015Kg/Kg content in the export product	3	Vanillina Flavor	1.015Kg/Kg content in the export product	4	Spray Malt Extract	1.015Kg/Kg content in the export product	5	Hazel Nut Flavor	1.02Kg/Kg content in the export product.	6	Mix Toy Kinder Joy	Net to net
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Kinder Joy Chocolate	1.00Kg	1	Milk Chocolate	1.02Kg/Kg content in the export product.																								
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		6	Mix Toy Kinder Joy	Net to net																								

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272 Case No.:9/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:																									
HQ File :01/85/050/00134/AM16/	RLA File :03/94/040/00429/AM16/	Lic.No/Date:0310798636 03.09.2015	Approved																									
The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty</th> <th>Sl.No.</th> <th>Import Item</th> <th>Qty (including wastage)</th> </tr> </thead> <tbody> <tr> <td rowspan="6">Kinder Joy Chocolate</td> <td rowspan="6">1.00Kg</td> <td>1</td> <td>Cocoa Powder</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>2</td> <td>Vanillina Flavor</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>3</td> <td>Spray Malt Extract</td> <td>1.015Kg/Kg content in the export product</td> </tr> <tr> <td>4</td> <td>Hazel Nut Flavor</td> <td>1.02Kg/Kg content in the export product.</td> </tr> <tr> <td>5</td> <td>KJ Tartufi</td> <td>1.01Kg/Kg content in the export product</td> </tr> <tr> <td>6</td> <td>Mix Toy Kinder Joy</td> <td>Net to net</td> </tr> </tbody> </table> RA may take consequential action as per policy/procedure.				Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)	Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product	2	Vanillina Flavor	1.015Kg/Kg content in the export product	3	Spray Malt Extract	1.015Kg/Kg content in the export product	4	Hazel Nut Flavor	1.02Kg/Kg content in the export product.	5	KJ Tartufi	1.01Kg/Kg content in the export product	6	Mix Toy Kinder Joy	Net to net
Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)																								
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product																								
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		5	KJ Tartufi	1.01Kg/Kg content in the export product																								
		6	Mix Toy Kinder Joy	Net to net																								

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योगेंद्र सिंह/YOGINDER SINGH
अप. निदेशक, निदेश, बा. बा.
Dy. Director Gen. of Foreign Trade
निदेश, बा. बा. निदेशालय
Directorate General of Foreign Trade
बा. बा. निदेशालय
Udyog Bhawan, New Delhi

Rup



THE
OFFICE OF THE
ATTORNEY GENERAL
STATE OF NEW YORK
ALBANY, N. Y.

IN SENATE,
January 12, 1911.

REPORT
OF THE
COMMISSIONER OF THE LAND OFFICE
FOR THE YEAR 1910.

ALBANY:
J. B. LIPPINCOTT & CO.,
PRINTERS,
1911.

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THE
OFFICE OF THE
ATTORNEY GENERAL
STATE OF NEW YORK
ALBANY, N. Y.

IN SENATE,
January 12, 1911.

REPORT
OF THE
COMMISSIONER OF THE LAND OFFICE
FOR THE YEAR 1910.

273 Case No.:10/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00091/AM16/	RLA File :03/94/040/00304/AM16/	Lic.No/Date:0310797629 24.07.2015	Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product
		2	Vanillina Flavor	1.015Kg/Kg content in the export product
		3	Spray Malt Extract	1.015Kg/Kg content in the export product
		4	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		5	KJ Tartufi	1.01Kg/Kg content in the export product
		6	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

Rms

274 Case No.:6/4/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00009/AM17/	RLA File :03/94/040/01063/AM16/	Lic.No/Date:0310803375 16.03.2016	Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014-DGFT dt. 19.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product
		2	Spray Malt Extract	1.015Kg/Kg content in the export product
		3	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		4	Vanillina Flavor	1.015Kg/Kg content in the export product

RA may take consequential action as per policy/procedure.

h/w

योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
एन.डी. बंगला, नई दिल्ली
Udyog Bhawan, New Delhi

Rms

275 Case No.:5/4/85-ALC3/2016	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00008/AM17/	RLA File :03/94/040/01062/AM16/	Lic.No/Date:0310803373 16.03.2016	Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014-DGFT dt. 19.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product
		2	Spray Malt Extract	1.015Kg/Kg content in the export product
		3	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		4	Vanillina Flavor	1.015Kg/Kg content in the export product

RA may take consequential action as per policy/procedure.

Rms

276 Case No.:7/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00132/AM16/	RLA File :03/94/040/00562/AM16/	Lic.No/Date:0310799610 21.10.2015	Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product
		2	Vanillina Flavor	1.015Kg/Kg content in the export product
		3	Spray Malt Extract	1.015Kg/Kg content in the export product
		4	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		5	KJ Tartufi	1.01Kg/Kg content in the export product
		6	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

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योगेंद्र सिंह/YOGINDER SINGH
उप-निदेशक निदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
दफ्तर, विमानतट, इंदौर, इंदौर-462002
राज्य, मध्य प्रदेश
Indrag Bhawan, New Delhi

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Case No.:8/17/85-ALC3/2013

Party Name:IMSOFER

MANUFACTURING INDIA PRIVATE LIMITED,

Meet No/Date:7/85-

ALC3/2016

11.08.2016

Status:

HQ File

:01/85/050/00111/AM14/

RLA File

:31/83/040/00107/AM14/

Lic.No/Date:3110060430

25.09.2013

Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product.
		2	Spray Malt Extract	1.015Kg/Kg content in the export product
		3	Hazel Nut Flavor	1.02Kg/Kg content in the export product
		4	Vanillina Flavor	1.015g/Kg content in the export product
		5	Cocoa based chocolate Cream	1.02Kg/Kg content in the export product.
		6	Cocoa based Chocolate Granules	1.02Kg/Kg content in the export product
		7	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

Rup

278

Case No.:9/13/85-ALC3/2013

Party Name:IMSOFER
MANUFACTURING INDIA
PRIVATE LIMITED,

Meet No/Date:7/85-
ALC3/2016
11.08.2016

Status:Deffered
and Re-indexed

HQ File
:01/85/050/00083/AM14/

RLA File
:31/83/040/00061/AM14/

Lic.No/Date:3110059474
19.07.2013

Defer
Date:11.08.2016

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014-DGFT dt. 19.05.2016. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

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Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product
		2	Spray Malt Extract	1.015Kg/Kg content in the export product
		3	Hazel Nut Flavor	1.02Kg/Kg content in the export product.
		4	Vanillina Flavor	1.015Kg/Kg content in the export product

RA may take consequential action as per policy/procedure.

योगेश सिंह

h/h

योगेंद्र सिंह/YOGINDER SINGH
उप-प्रमुख निदेशक निदेश व्यवहार
Dy. Director Gen. Adm. & Foreign Trade
निदेशक, आयात और निर्यात
Director General of Foreign Trade
मंत्रालय, विदेश व्यापार
Ministry of Commerce

Rup

279

Case No.:9/17/85-ALC3/2013

Party Name:IMSOFER
MANUFACTURING INDIA PRIVATE
LIMITED,

Meet No/Date:7/85-
ALC3/2016
11.08.2016

Status:

HQ File
:01/85/050/00112/AM14/

RLA File
:31/83/040/00108/AM14/

Lic.No/Date:3110060429
25.09.2013

Approved

The Committee noted the comments of MFPI furnished vide letter No. 4(1)/2014DGFT dt. 16.05.2016. The representative of MFPI present in the meeting clarified that the wastage allowed in recommendation is on the content of raw material in export product. On the basis of MFPI's comments, the Committee decided to fix the ad-hoc input output norms as under:-

Export Item	Qty	Sl.No.	Import Item	Qty (including wastage)
Kinder Joy Chocolate	1.00Kg	1	Cocoa Powder	1.015Kg/Kg content in the export product.
		2	Spray Malt Extract	1.015Kg/Kg content in the export product
		3	Hazel Nut Flavor	1.02Kg/Kg content in the export product
		4	Vanillina Flavor	1.015g/Kg content in the export product
		5	Cocoa based chocolate Cream	1.02Kg/Kg content in the export product.
		6	Cocoa based Chocolate Granules	1.02Kg/Kg content in the export product
		7	Mix Toy Kinder Joy	Net to net

RA may take consequential action as per policy/procedure.

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39	280 Case No.:8/19/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00194/AM16/	RLA File :31/83/040/00124/AM16/	Lic.No/Date:3110065789 11.12.2015	Deferred
The Committee noted that a reply is awaited from the firm called for vide this office e-mail dt. 02.05.2016. The Committee decided to remind the firm to expedite the reply. The case is deferred for 15.09.2016.				

40	281 Case No.:13/11/85-ALC3/2015	Party Name:GHODAWAT AGRO PVT. LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00094/AM16/	RLA File :31/83/040/00072/AM16/	Lic.No/Date:3110065603 20.08.2015	Deferred
The Committee noted that a reply is awaited from the firm called for vide this office e-mail dt. 20.11.2015 followed by e-mail reminder dt. 28.04.2016. The Committee decided to remind the firm to expedite the reply. The case is deferred for 15.09.2016.				

योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक निदेश खाणा
Dy. Director General of Foreign Trade
निदेश खाणा, उप निदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एन.टी. रोड, नई दिल्ली
Ndyog Bhawan, New Delhi



THE UNIVERSITY OF CHICAGO
DEPARTMENT OF CHEMISTRY
5408 S. UNIVERSITY AVE.
CHICAGO, ILL. 60637

TO: DR. J. H. HARRIS
FROM: DR. J. H. HARRIS

SUBJECT: RESEARCH REPORT
ON THE CHEMISTRY OF
THE CARBON DIOXIDE SYSTEM

DATE: JANUARY 1964

RECEIVED: JANUARY 1964

BY: DR. J. H. HARRIS

FOR: DR. J. H. HARRIS

RE: DR. J. H. HARRIS

RE: DR. J. H. HARRIS

RE: DR. J. H. HARRIS

RE: DR. J. H. HARRIS

RE: DR. J. H. HARRIS

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RE: DR. J. H. HARRIS

RE: DR. J. H. HARRIS

RE: DR. J. H. HARRIS

41	282 Case No.:1/4/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00031/AM16/	RLA File :05/24/040/00015/AM16/	Lic.No/Date:0510393961 24.04.2015	Deferred
The Committee noted that the comment are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner, Mumbai to expedite the comments. The case is deferred for 15.09.2016.				

Rmp

42	283 Case No.:5/14/85-ALC3/2015	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00130/AM16/	RLA File :05/24/040/00334/AM16/	Lic.No/Date:0510395921 14.10.2015	Deferred
The Committee noted that the comment are awaited from O/o Textile Commissioner, Mumbai. The Committee decided to remind O/o Textile Commissioner, Mumbai to expedite the comments. The case is deferred for 15.09.2016.				

Rmp

43	284 Case No.:14/5/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00058/AM16/	RLA File :02/24/040/00041/AM16/	Lic.No/Date:0210205882 12.06.2015	Deferred
The Committee decided to seek clarification/justification from the firm about the value addition involved as the product is being exported after extraction of oil from the rice bran. The case is deferred for 15.09.2016				

Rmp

44	285	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/162/069/AM16	RLA File :02/24/040/017/AM16/	Lic.No/Date:0210205810 19.05.2015	Deferred
The Committee decided to seek clarification/justification from the firm about the value addition involved as the product is being exported after extraction of oil from the rice bran. The case is deferred for 15.09.2016				

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योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक, निदेश विभाग
Dy. Director General of Foreign Trade
निदेश विभाग, उद्योग विभाग
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
एन.टी.ओ. भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Rmp



1. The first part of the report is a general introduction to the subject of the study. It discusses the importance of the study and the objectives of the research. The second part of the report is a detailed description of the methodology used in the study. This includes a description of the sample, the data collection methods, and the statistical analysis techniques used. The third part of the report is a discussion of the results of the study. This includes a description of the findings and a comparison of the results with previous research. The final part of the report is a conclusion and a list of references.

2. The first part of the report is a general introduction to the subject of the study. It discusses the importance of the study and the objectives of the research. The second part of the report is a detailed description of the methodology used in the study. This includes a description of the sample, the data collection methods, and the statistical analysis techniques used. The third part of the report is a discussion of the results of the study. This includes a description of the findings and a comparison of the results with previous research. The final part of the report is a conclusion and a list of references.

3. The first part of the report is a general introduction to the subject of the study. It discusses the importance of the study and the objectives of the research. The second part of the report is a detailed description of the methodology used in the study. This includes a description of the sample, the data collection methods, and the statistical analysis techniques used. The third part of the report is a discussion of the results of the study. This includes a description of the findings and a comparison of the results with previous research. The final part of the report is a conclusion and a list of references.

4. The first part of the report is a general introduction to the subject of the study. It discusses the importance of the study and the objectives of the research. The second part of the report is a detailed description of the methodology used in the study. This includes a description of the sample, the data collection methods, and the statistical analysis techniques used. The third part of the report is a discussion of the results of the study. This includes a description of the findings and a comparison of the results with previous research. The final part of the report is a conclusion and a list of references.

5. The first part of the report is a general introduction to the subject of the study. It discusses the importance of the study and the objectives of the research. The second part of the report is a detailed description of the methodology used in the study. This includes a description of the sample, the data collection methods, and the statistical analysis techniques used. The third part of the report is a discussion of the results of the study. This includes a description of the findings and a comparison of the results with previous research. The final part of the report is a conclusion and a list of references.

45	286 Case No.:3/13/85-ALC3/2015	Party Name:HEMRAJ INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00099/AM16/	RLA File :02/24/040/00102/AM16/	Lic.No/Date:0210206066 12.08.2015	Deferred
The Committee noted the comments of MFPI furnished vide their letter No. 4(27)/2015-DGFT dt. 15.06.2016. The Committee decided to seek clarification regarding indigenous item which is not specified in the application. The case is deferred for 15.09.2016				

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46	287 Case No.:5/12/85-ALC3/2014	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00094/AM15/	RLA File :03/95/040/00343/AM15/	Lic.No/Date:0310787560 04.08.2014	Deferred
The Committee noted that a clarification/reply is awaited from RA, Mumbai despite third reminder dt. 21.04.2016. The Committee decided to remind RA to expedite the reply. The case is deferred for 15.09.2016				

Rup

47	288 Case No.:15/3/85-ALC3/2015	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00029/AM16/	RLA File :03/95/040/00849/AM15/	Lic.No/Date:0310794025 20.02.2015	Deferred
The Committee noted that a clarification/reply is awaited from RA, Mumbai despite third reminder dt. 21.04.2016. The Committee decided to remind RA to expedite the reply. The case is deferred for 15.09.2016				

Rup

48	289 Case No.:17/23/85-ALC3/2014	Party Name:SAMI SPICES AND HERBS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00203/AM15/	RLA File :03/95/040/00724/AM15/	Lic.No/Date:0310793138 20.01.2015	Deferred
The Committee noted that a clarification/reply is awaited from RA, Mumbai despite third reminder dt. 21.04.2016. The Committee decided to remind RA to expedite the reply. The case is deferred for 15.09.2016				

h/w 7.

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योगेश्वर सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार मह विभाग
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
एन.टी. रोड, नया दिल्ली
Udyog Bhawan, New Delhi



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290 Case No.:17/18/85-ALC3/2015	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00182/AM16/	RLA File :03/94/040/00716/AM16/	Lic.No/Date:0310801254 21.12.2015	Approved

The Committee noted the comments of DIPP furnished vide their U.O. No. 7/85/2016-TSW/141 dt. 08.08.2016. On the basis of DIPP's comments. The Committee decided to fix the ad-hoc input output norms as under:-

Export item	Qty	Import Item	Qty
49 Assorted Little Cigars/Cigar/Cigarillos of various length circumference made from Reconstituted Tobacco (containing of minimum 0.2085Kgs of reconstituted tobacco wrapper as imported 19mm to 45mm width & 20 GSM to 55 GSM and 1.580 Kgs of smoking mixtures of the same variety and origin as imported containing synthetic flavouring essence content of 0.01593Kg for pipes and cigarettes).	1000.00Nos	Reconstituted Tobacco Wrapper 19mm to 45mm and width 20 GSM to 55 GSM	0.22935Kg
		Smoking mixture for pipes & cigarette	1.738Kg
		Synthetic Flavoring Essence (Different kind of essence for flavouring tobacco)	0.01593Kg

RA may take consequential action as per policy/procedure.

[Signature]

291 Case No.:8/4/85-ALC3/2016	Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
HQ File :01/85/050/00011/AM17/	RLA File :03/94/040/01005/AM16/	Lic.No/Date:0310803174 09.03.2016	Approved

The Committee noted the comments of DIPP furnished vide their U.O. No. 7/85/2016-TSW/141 dt. 08.08.2016 furnished in a similar case of this firm for same export/import items. On the basis of DIPP's comments. The Committee decided to fix the ad-hoc input output norms as under:-

Export item	Qty	Import Item	Qty
50 Assorted Little Cigars/Cigar/Cigarillos of various length circumference made from Reconstituted Tobacco (containing of minimum 0.2085Kgs of reconstituted tobacco wrapper as imported 19mm to 45mm width & 20 GSM to 55 GSM and 1.580 Kgs of smoking mixtures of the same variety and origin as imported containing synthetic flavouring essence content of 0.01593Kg for pipes and cigarettes).	1000.00Nos	Reconstituted Tobacco Wrapper 19mm to 45mm and width 20 GSM to 55 GSM	0.22935Kg
		Smoking mixture for pipes & cigarette	1.738Kg
		Synthetic Flavoring Essence (Different kind of essence for flavouring tobacco)	0.01593Kg

RA may take consequential action as per policy/procedure.

[Signature]

योगेंद्र सिंह/YOGINDER SINGH
उप-प्रमुख निदेशक निदेश-व्यापार
Dy. Director General of Foreign Trade
निदेशक निदेशक निदेश-व्यापार
Directorate General of Foreign Trade
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एन.टी.ओ. बंगलौर, दिल्ली
N.T.O. Bangalore, New Delhi

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51	292 Case No.:2/8/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00080/AM16/	RLA File :09/24/040/00255/AM16/	Lic.No/Date:0910062449 06.08.2015	Deferred
The Committee decided to seek comments from MSME(G&C) and Deptt of Atomic Energy (DAE). The case is deferred for 15.09.2016.				

Rup

52	293 Case No.:6/14/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00131/AM16/	RLA File :09/24/040/00248/AM16/	Lic.No/Date:0910062394 28.07.2015	Deferred
The Committee noted that the comments are awaited from DAE. The Committee decided to remind DAE. The case is deferred for 15.09.2016.				

Rup

53	294 Case No.:4/20/85-ALC3/2015	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00198/AM16/	RLA File :09/24/040/00473/AM16/	Lic.No/Date:0910062879 20.11.2015	Deferred
The Committee decided to seek comments from MSME(G&C) and Deptt of Atomic Energy (DAE). The case is deferred for 15.09.2016.				

Rup

54	295 Case No.:21/6/85-ALC3/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00048/AM17/	RLA File :09/24/040/00093/AM17/	Lic.No/Date:0910063673 24.05.2016	Deferred
The Committee noted that the comments are awaited from MSME(G&C) and DAE. The Committee decided to remind MSME(G&C) & DAE. The case is deferred for 15.09.2016.				

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योगेन्द्र सिंह/YOGINDER SINGH
उप निदेशक विदेश व्यापार
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एन 101, एन 102, नए दिल्ली
Udyog Bhawan, New Delhi



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55	296 Case No.:1/7/85-ALC3/2016	Party Name:GILLETTE INDIA LTD	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00057/AM17/	RLA File :04/24/040/00050/AM17/	Lic.No/Date:0410162140 28.07.2016	Deferred
The Committee noted that the hard copy of the application is awaited from RA, Chennai. The Committee decided to remind RA to forward the hard copy of the application. The case is deferred for 15.09.2016.				

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56	297 Case No.:2/3/85-ALC3/2016	Party Name:HERBOCHEM	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00002/AM17/	RLA File :09/24/040/00732/AM16/	Lic.No/Date:0910063576 03.05.2016	Deferred
The Committee noted that the comments are awaited from Deptt of Pharmaceuticals. The Committee decided to remind Deptt. of Pharmaceuticals to expedite the comments. The case is deferred for 15.09.2016				

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57	298 Case No.:10/7/85-ALC3/2016	Party Name:DHIRENDRA INTERNATIONAL PVT.LTD.,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00066/AM17/	RLA File :56/24/040/00010/AM17/	Lic.No/Date:5610004946 11.07.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016				

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58	299 Case No.:5/7/85-ALC3/2016	Party Name:TIRUPATI MICROTECH PVT. LTD.,	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00061/AM17/	RLA File :03/95/040/00971/AM16/	Lic.No/Date:0310805340 09.06.2016	Defer Date:
The Committee noted that the comments are awaited from MSME(G&C) & DAE. The Committee decided to remind MSME(G&C) & DAE expedite the comments. The case is deferred for 15.09.2016				

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59	300 Case No.:4/7/85-ALC3/2016	Party Name:VIVA FOOD PRODUCTS	Meet No/Date:7/85- ALC3/2016 11.08.2016	Status:
	HQ File :01/85/050/00060/AM17/	RLA File :03/95/040/00120/AM17/	Lic.No/Date:0310805038 31.05.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016				

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गोपब सिंह/YOGINDER SINGH
उप. निदेशक, विदेश व्यापार
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विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
वर्तमान विभाग, विदेश व्यापार
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Udyog Bhawan, New Delhi

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THE UNIVERSITY OF CHICAGO
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	301 Case No.:6/7/85-ALC3/2016	Party Name:DP COCOA PRODUCTS PVT.LTD.,	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
60	HQ File :01/85/050/00062/AM17/	RLA File :09/24/040/00119/AM17/	Lic.No/Date:0910063782 09.06.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016				

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	302 Case No.:9/7/85-ALC3/2016	Party Name:ALKALOIDS CORPORATION	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
61	HQ File :01/85/050/00065/AM17/	RLA File :02/24/040/00068/AM17/	Lic.No/Date:0210206809 04.07.2016	Deferred
The Committee noted that the comments are awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 15.09.2016				

Rms

	303 Case No.:3/7/85-ALC3/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
62	HQ File :01/85/050/00059/AM17/	RLA File :09/24/040/00669/AM16/	Lic.No/Date:0910063283 17.02.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 15.09.2016				

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	304 Case No.:7/7/85-ALC3/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
63	HQ File :01/85/050/00063/AM17/	RLA File :09/24/040/00758/AM16/	Lic.No/Date:0910063509 18.04.2016	Deferred
The Committee noted that the comments are awaited from MSME(G&C) & DAE. The Committee decided to remind MSME(G&C) & DAE expedite the comments. The case is deferred for 15.09.2016				

Rms

	Case No.:8/7/85-ALC3/2016	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:7/85-ALC3/2016 11.08.2016	Status:
64	HQ File :01/85/050/00064/AM17/	RLA File :09/24/040/00057/AM17/	Lic.No/Date:0910063585 05.05.2016	Deferred
The Committee noted that the comments are awaited from MSME(G&C) & DAE. The Committee decided to remind MSME(G&C) & DAE expedite the comments. The case is deferred for 15.09.2016				

Rms

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योगेंद्र सिंह/YOGINDER SINGH
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